

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20746 of 2019

(Arising out of Order-in-Appeal No. MLR-EXCUS-APP-MS-003-2019-20
dated 30/04/2019 passed by Commissioner of Central Tax , BELGAUM
(APPEALS))

**M/s Robosoft Technologies Pvt
Ltd**

217 NH 66 Santhekatte
NEW UDUPI - 576105
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central Excise &
Central Tax, Mangalore
Commissionerate**

7th Floor, Trade Center, Bunts Hostel Road
Mangalore - 575003
Karnataka

Respondent(s)

Appearance:

Shri Bhanu Murthy J.S., Advocate for the Appellant
Shri P. Gopakumar, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20627 / 2020

Date of Hearing: 16/09/2020

Date of Decision: 16/09/2020

AS PER BENCH

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has

also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **16/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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